# FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

# THIRTY FIRST REPORT (Presented on 21st June, 2018)



SECRETARIAT OF THE KERALA LEGISLATURE THIRUVANANTHAPURAM

2018

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

# COMMITTEE ON PUBLIC ACCOUNTS (2016-2019)

# THIRTY FIRST REPORT

On

Action taken by Government on the Recommendations contained in the 28th Report of the Committee on Public Accounts (2006-2008)

1253/2018.

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# (2016-2019)

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# INTRODUCTION

I, the Chairman, Committee on Public Accounts, having been authorised by the Committee to present this Report, on their behalf present the 31st Report on Action taken by Government on the Recommendations contained in the 28th Report of the Committee on Public Accounts (2006-2008).

The Committee considered and finalised this Report at the meeting held on 19th June, 2018.

V. D. SATHEESAN, Chairman, Committee on Public Accounts.

Thiruvananthapuram, 19th June, 2018.

# REPORT

This report deals with the action taken by the Government on the recommendations contained in the 28th Report of the Committee on Public Accounts (2006-2008).

The 28th Report of the Committee on Public Accounts (2006-2008) was presented to the House on 25th July, 2007. The report contained 20 recommendations relating to Local Self Government (Rural Development) Department. The Government was addressed on 13-8-2007, to furnish the Statements of Action Taken on the recommendations contained in the Report and final reply was received on 17th January, 2011.

The Committee examined the Statements of Action Taken at its meeting held on 17-7-2013 and was not satisfied with the Government reply on recommendation No. 5 ie Para No. 52 and decided to pursue it further. This recommendation and its reply is incorporated in chapter I of this Report.

The Committee decided not to pursue further action on the remaining recommendations in the light of the replies furnished by Government. These recommendations and the replies furnished by the Government are included in chapter II of this Report.

# CHAPTER I

# RECOMMENDATION IN RESPECT OF WHICH, ACTION TAKEN BY GOVERNMENT ARE NOT SATISFACTORY AND WHICH REQUIRES REITERATION

# Recommendation

# (Sl. No. 5, Para No. 52)

1.1 The Committee agrees to the argument of department that the successful utilization of assistance could not be undertaken in Idukki district because of some restrictions imposed by Forest Department as well as from the planatation authorities. The Committee also analyses the performance of Individual Beneficiary schemes like construction of houses and wells etc. That too is very poor. The Committee urges the department to undertake a comparative study of the targets and achievements of panchayats in respect of the Centrally Sponsored Schemes between the five year period before 1997 and five year period after 1997, so as to evaluate whether there were any significant improvement or deterioration took place. A detailed report in this regard should be furnished at the earliest, the Committee suggests.

# Action Taken

1.2 A comparative statement of allocation and expenditure of all centrally sponsored scheme for 5 years before 1997 and 5 year period after 1997 is given below:-

Year	Total Fund	Total Expenditure	% of expenditure
1	2	3	4
1992	7244.31	7158.81	99
1993	6780.16	6736.32	99
1994	6376.02	6376	100
1995	7553.59	7102.73	94
1996	9010.96	8752.18	97

All Centrally Sponsored Scheme

2	. 3	4
8011.17	6712.86	84
9581.93	7797.013	81
9666.99	7573.82	78
9177.12	6929.09	76
10554.26	9521.82	90
	9581.93 9666.99 9177.12	9581.93 7797.013   9666.99 7573.82   9177.12 6929.09

# Further Recommendation

1.3 The Committee notices that the expenditure of funds flowed through centrally sponsored schemes during the years 1992 and 1993 was 99% and during the year 1994 was 100%. The Committee directes to furnish the details of expenditure during those years to examine how the target was achieved.

## CHAPTER II

# RECOMMENDATIONS WHICH THE COMMITTEE DOESNOT DESIRE TO PURSURE IN THE LIGHT OF THE REPLIES FURNISHED BY GOVERNMENT

#### Recommendation

(Sl. No. 1, Para No. 48)

2.1 The Committee understands that the Jawahar Rosgar Yojana (JRY) was launched by Government of India in April 1989 merging the then wage employment programmes to tackle the hard core of rural poverty by generating additional gainful employment for the unemployed in the rural areas. The expenditure of the scheme was shared between Centre and State in the ratio 80:20. This scheme targeted people below poverty line where 30 per cent of the employment opportunity was reserved for women and preference is given to Scheduled Caste/Scheduled Tribes and freed bonded labourers.

# Action Taken

2.2

No remarks.

## Recommendation

(Sl. No. 2, Para No. 49)

2.3 The Committee notices that the JRY Manual did not provide a method of identification of beneficiaries and remarks that it was not possible to identify the beneficiaries for JRY schemes with data collected for IRDP Scheme. The Committee finds that the Central Government is going to furnish an affidavit to the case pending with the Supreme Court regarding the freedom to the State Government to adopt a criteria at their choice to fix the norms of income cut off of the families to be included in the Below Poverty Line. The Committee wants to be furnished with the details of the outcome of the case.

# Action Taken

2.4

i. The finalization of BPL list was kept in abeyance on the basis of the direction of the Hon'ble Supreme Court in writ petition No. 196/2001 in October 2005. The MORD had informed that the stay of the Supreme Court had been lifted. Accordingly, action was taken for finalizing BPL List.

ii. JRY was discontinued in all the Districts and NREGS was started w.e.f. 01-04-2008. Under NREGS individual beneficiary oriented schemes can be carried out on the land of SC/ST beneficiaries of land reforms, IAY, BPL, MF and SF. Therefore the question of method of identification of beneficiaries does not arise.

# Recommendation

(SI. No. 3, Para No. 50)

2.5 The Committee opines that instead of preparing comprehensive list of beneficiaries for the Employment Guarantee Scheme, Government can call for application from rural poor who are interested to participate in the scheme and prepare a list of the beneficiaries. The Committee urges the department to consider the employment scheme implemented in the Kunnathukal Panchayat as a test case where poor people were provided with employment both in the Public Sector and Private Sector. The Committee recommends that the department take necessary steps to issue identify cards to the beneficiaries of the scheme where in the details of employment like the number of days employment provided in Public and Private Sector would be recorded and the remaining period for assuring 100 days job could be filled up by the Panchayat. The Committee wants to be furnished the details of remedial measures taken in this regard.

# Action Taken

2.6 NREGS is being implemented in the entire State with the exception of Urban Areas with effect from 01-04-2008. The objective of the Act is to enhance the livelihood of individual households in rural areas by providing 100 days of guaranteed wage employment in a financial year to every house-hold whose adult members are willing to do unskilled manual labour. Application for registration is given to the local Grama Panchayath. Every registered family is given a job card which is a legal document. The job card is valid for a period of 5 years.

After studying labour bank system established in Kunnathukal Panchayath and labour contract societies elsewhere, Government have issued detailed guidelines for constitution of labour Banks in the Village Panchayaths (vide G.O. (Rt) No. 3379/LSGD dated 15-9-2008.

# Recommendation

# (Sl. No. 4, Para No. 51)

2.7 The Committee understands that though the directives issued by the State Government insisting upon Block and Panchayats to prepare a shelf of projects and annual action plan for the works listed in the Shelf of projects none of the districts in the State has prepared Shelf of projects. The Committee opines that the system is not an appropriate one. The Committee recommends that the Local Self Government Institutions should prepare perspective plans/projects to be implemented over a period of time for various schemes. They should prepare a comprehensive connecting programme to be implemented within 10-15 year perspective from which as and when fund arises, projects could be selected and implemented on priority basis.

# Action Taken

2.8 Under the present wage employment programme, District Perspective Plans are prepared with the technical assistance of expert organizations. The District Perspective Plan has the advantage of facilitating Annual Plan as a frame work of long term planning. An elaborate set of guidelines has been issued for developing district perspective plan. The DPP of Palakkad has been prepared and approved by committee constituted for this purpose. The Perspective Plan in respect of other districts are being finalized.

Direction has been given to prepare a perspective shelf of project for 2007-2017 (10 years) and prepare annual action plan from the shelf of project on priority basis.

## Recommendation

# (Sl. No. 6, Para No. 53)

2.9 Regarding the release and utilization of funds, the Committee observes that the norms prescribed were not followed by DRDA, Thrissur. The Committee finds that though there was no delay in getting the central assistance, the funds from the state's share could not be made available in time which had affected the proper implementation of the Scheme. However, the Committee expresses its appreciation over the new procedure introduced in the financial sides. That is all DRDA'S are permitted to maintain bank accounts in their names and the entire fund both central and state will go to this account and hence there will be no delay in releasing of funds. It recommends that special care be taken in releasing of funds to Centrally Sponsored Programmes so that its implementation is not adversely affected.

# Action Taken

2.10 The DRDAs and PRIs at present maintain scheme wise accounts in the nationalized banks and funds from Government of India and State Governments are transferred to these accounts. There is no delay in releasing state share. The release of State share is being mentioned by the state Government and vigilance and Monitoring committee and Government of India.

## Recommendation

(Sl. No.7, Para No. 54)

2.11 The Committee sees that there was an unspent balance of ₹ 5.56 lakhs during the year 1994-95 in the Payyavur Panchayat, Kannur which was earmarked

for the implementation of the JRY Programme and steps were since taken to implement the programme. So the Committee urges the department to furnish details regarding the present stage of the matter. The Committee also finds that in DRDA, Palakkad there had been diversion of funds of  $\overline{\tau}$  77.51 lakhs to 2 state owned project from the JRY funds. The Committee opines that this is a serious irregularity and suggests that Government curtails the tendency of diverting fund earmarked to a particular scheme to other construction works which are not covered under the scheme. The Committee appreciates the construction of Swimming Pool and then proposed project of the Water Stadium in Nanniyode Panchayath, Thiruvananthapuram District. It points out that about 60-70 people got employment as a result of the training from the Swimming Pool and remarks that it is an innovative ideal programme.

# Action Taken

2.12 The unspent balance of  $\gtrless$  5.46 lakh for the year 1994-95 in Payyanur Panchayat has been fully utilized for the implementation of JRY Scheme of the panchayath as detailed below:-

Munjarikulam Road	1,54,415/-
Vempuvppali culvert	29,820/-
Munjarikulam culvert	48,666/-
Comfort Station	14,000/-
Attampara Road	15,510/-
Kandakasserypalam Approach Road	48,289/-
Attampara Road Culvert	70,000/-
Bhavana Nirmanam	1,75,300/-
Total	5,56,000/-

Instructions were given to the implementing officers to avoid diversion of funds in future. Action taken in this regards by the implementing Officers are strictly monitored. In this circumstances, it may be kindly requested that objection raised may kindly dropped.

# Recommendation

#### (Sl. No. 8, Para No. 55)

2.13 The Committee recommends that the works executed under JRY Scheme through Convenors should be fully exempted from Income Tax and that any money deposited under the scheme in Panchayath account along with interest should also be exempted from Income Tax.

# Action Taken

2.14 All Centrally Sponsored Schemes are fully exempted from Income Tax as they are carried out on no profit or no loss basis. As per G.O.(Rt) No. 241/06/LSGD dated 19-10-2006 it has been clarified that there is no need to pay any tax or contribution in the present wage employment programme.

#### Recommendation

# (Sl. No. 9, Para No. 56)

2.15 The Committee comes to know that the delay in obtaining the list of beneficiaries from Panchayath caused difficulties with regard to granting of assistance. The Committee urges that Panchayaths prepare a comprehensive list of beneficiaries belonging to the SC/ST category on priority basis and keep it as a permanent record. If such a record is prepared then selection of beneficiaries during each phase for the JRY Programme would be easier.

# Action Taken

2.16 In the present wage employment programme, all the workers who are registered under the scheme are given employment. As regards beneficiary oriented projects, the works permissible in the Act can be implemented in the land of all BPL families. For IAY a permanent wait list has been prepared by each Grama Panchayath as per Government of India direction.

# Recommendation

#### (SI. No. 10, Para No. 57)

2.17 The Committee understands that with a view to ensure that the JRY Programme do not suffer unnecessary delay, Panchayath Committees are authorized to sanction advance for execution of works up to ₹ 25,000 or 20 per cent of estimated cost of work whichever is less. The Committee observes that the advances paid for many works under JRY Scheme had not been adjusted in the

final bill passed for payment. The Committee urges department to furnish a detailed report on all these cases and the steps taken to rectify the lapse at the earliest.

# Action Taken

2.18 As far as JRY works are concerned 20% of total sanctioned estimate of  $\xi$  1 lakh, whichever is less is given as advance to the conveners in most cases. The advance amount thus paid would be adjusted in the first part bill of the work. However, in certain cases advances remain to be settled. In those cases remedial steps have been initiated for adjusting the advances. Revenue Recovery steps have been initiated against such convenors/beneficiaries to realize the loss sustained to Government. In certain cases wherever the Convenors/Beneficiaries are not able to refund the advances, action has been taken to realize the amount from the concerned officers. The details of outstanding advances JRY Scheme are given below:-

District	Amount remaining to be adjusted	Steps taken to recover the amount	Remarks
1	2	3	4
TVPM	Nil		· · · · · · · · · · · · · · · · · · ·
Kollam	57,500	R.R steps taken	
Pathanamthitta	4,90,300	27	
Alapuzha	1,22,000	17	
Kottayam	Nil		
Idukki	Nil		
Ernakulam	Nil	· · · · ·	
Thrissur	Nil		
Palakkad	Nil		
Malappuram	Nil		·
Kozhikode	Nil		

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1	2	3	4
Wayanad	Nil		
Kannur	Nil		
Kazaragode	Nil		

# Recommendation

(Sl. No. 11, Para No. 58)

2.19 The Committee also urges the department to furnish the latest position regarding the utilization of the amount drawn self cheque by the President of Kodikulam Panchayath, Idukki district.

# Action Taken

2.20 The Secretary Kodikulam Grama Panchayat has reported that all the records connected with the utilization of the amount drawn by self cheques by the President of Kodikulam Panchayat are kept with the Vigilance Department for taking evidence in a vigilance case. Now the vigilance court convicted him against which an appeal is pending before the Hon'ble High Court.

The Secretary, Kodikulam Grama panchayat had reported that photostat copies were not kept in the office at the time of handed over the files to Vigilance Department.

# Recommendation

#### (Sl. No. 12, Para No. 59)

2.21 The Committee observes that there was definite lapse in the utilization of obligatory expenditure by Panchayats in the case of beneficiary scheme for SC/ST. So the Committee urges the department to take necessary steps to avoid such lapse in future and to ensure their participation as prescribed in the guideline.

# Action Taken

2.22 Under the present wage employment scheme fund can be utilized for the land development of SC/ST families. A major share of fund is utilized for this purpose. Hence there is no lapse in the utilization of fund for SC/ST beneficiaries at present.

# (Sl. No. 13, Para No. 60)

2.23 The Committee realizes that beneficiaries who had been given assistance for construction of houses under JRY Scheme and who had not been able to complete the houses, subsequent assistance extended by blocks or other agencies could not be availed of due to the simple reason that they had obtained assistance under JRY Scheme. The Committee points out that there are other attractive schemes under Panchayath and Local Plan and hence recommends that the Department take earnest efforts to conduct a comprehensive review of implementing the scheme and to close all the pending cases. Remedial measures taken in this regard be furnished at the earliest.

# Action Taken

2.24 Government of India guidelines do not permit 2nd time assistance for a beneficiary who had already availed of assistance for the construction of house under the centrally sponsored programmes. However, in many cases there are beneficiaries requiring financial assistance for maintenance up-gradation of the houses already constructed under CSS programme. In those cases (vide circular No. 23983/DA1/05/LSGD dated: 30-7-2005 and 57744/DA1/07/LSGD dated: 17-12-2007) Government of Kerala permits the Local Bodies to sanction further assistance to these beneficiaries. Therefore, eligible beneficiaries are getting 2nd time assistance for the maintenance of houses. All the houses sanctioned under JRY have since been completed.

# Recommendation

# (Sl. No. 14, Para No. 61)

2.25 The Committee points out that there was obvious inconsistency in the target and achievement as pointed out by the Accountant General and those furnished by the department in their note. Therefore the Committee suggestes that the Government should take necessary steps to rectify the discrepancy in the matter. The Committee urges the department to furnish the present position of Revenue Recovery action initiated with regards to the Ambedkar Colony Houses.

# Action Taken

2.26 The inconsistency in the target and achievement pointed by the AG and reported by the Department is noted and steps are taken to reconcile the same.

Steps have already been taken to establish a computer based database and MIS. Therefore, there will not be any scope for inconsistency in the targets and achievement in future.

No amount is due form beneficiaries assisted in Ambedkar Colony.

# Recommendation

# (Sl. No. 15, Para No. 62)

2.27 The Committee knows that the reason for the non-recovery of shrinkage allowance from the convener in a road work under JRY in DRDA Alapuzha is attributed to that the measurements are taken only after consolidation of the soil and on the basis of the thickness of the soil. The Committee suggests that the Public Works Department procedures should be followed in these kind of works and urges the department to submit some systematic clarification on the issue and the details of authorities who give general guidance for the work and the details of the Public Works Department procedures followed in the work.

# Action Taken

2.28 The project Director, Alapuzha has reported that as per order No. O&M(1)/12407/88 dated:11-12-2008 of CE General and buildings and Local works, Thiruvanthapuram IRC specifications are to be followed in the construction and maintenance of road with effect from 15-2-1988. In the IRC specification it is stated that the measurements of fill material from borrow areas shall be the difference between the net quantities of compacted full and the net quantities of suitable material brought from road and drainage excavations. For this purpose it shall be assumed that one cubic metre of suitable materials brought to site from road and drainage excavations forms one cubic metre of compacted fill and all bulkage or shrinkage shall be ignored.

The various items of woks involved in the earth embankment formation using earth cut and conveyed from borrow pits are equivalent to earth work excavation in ordinary soil, conveying, to site and spreading and consolidating in layers. One cubic metre of earth cut and conveyed will be equal to one cubic metre of consolidated earth. Therefore the measurements of filling are being taken for consolidated earth only. In the light of the stated procedures, the bulkage and shrinkage shall be ignored.

Under the scheme, almost all works were in the nature of formation and gravelling of new roads. All the works were implemented by the beneficiary committee. In some cases the consolidation works were done by the beneficiary committee themselves either by dumping the earth or by using hand roller as per the direction of the site supervisors. This was the reasons for taking measurement of consolidated quantity.

Random verification were made in the estimates of works done under JRY Scheme. It is seen that provision of consolidation were already included some of the estimates. Considering the above facts, the objection may kindly dropped.

#### Recommendation

#### (Sl. No. 16, Para No. 63)

2.29 The Committee expresses its dissatisfaction over the explanation of the Department in moving weed growth spending an amount of ₹ 7.380 before filling up of a pond with earth in Cheppad Panchayat, in Alappuzha District.

# Action Taken

2.30 Project Director, Alapuzha, has reported that considering the stability of shopping complex to be constructed in the site, provision was included for removing weeds, thick, vegetation and others. The work reclamation of Pond near Nangearkulangara junction was taken up under JRY Scheme. The scheme was introduced by Government of India with effect from 1989-90 with intention to give employment opportunities to the rural poor. The above mentioned work was also taken up by the Cheppad Grama Panchayat under JRY Scheme. The administrative Sanction amount of the work was  $\xi$  1,90,000 and the work was implemented through the beneficiary committee. The convenor of the work was one Sri Balakrishnan. The main objective of the project for the reclamation of the pond for constructing a multi-storied shopping complex over it. Above mentioned pond and near by land was a public yard area dumping the solid waste material form the surrounding areas. Huge quantities of solid waste and other materials are dumped by the public. Hence for taking initial levels of works by fixing the leveling instruments it was highly necessary to remove the waste and the weeds. Moreover, for ascertaining the exact bed of the pond for fixing the leveling stump, removal of waste was necessary. Also removal of slit in the pond was essential for the long life of a multi storied building which was proposed in the second phase of the project. That was the reason to provide a provision of ₹ 7,500 as an item for the removal of the same. 500 man days were utilized for the above purpose. The Cheppad Grama Panchayath have later constructed a three storied shopping complex in this place. Only a small provision of ₹ 7,500 included for the cleaning and the removal of the vegetation in the pond which was absolutely necessary to the projects. Considering the above points the audit objection may kindly be dropped.

# Recommendation

### (Sl. No. 17, Para No. 64)

2.31 The Committee urges the department to furnish the present position of the following 3 cases.

i. Two lift irrigation projects at Kannur and Malappuram Districts.

- ii. The Revenue Recovery action initiated against the Panchayath President, Thalavoor Panchayath in Kollam District.
- iii. The Water Tank constructed by the Cheriyamundam Panchayath of Tanur Block in Malappuram District under the JRY Scheme and later handed over to Kerala Water Authority.

# Action Taken

2.32 L

I. In Kannur District the Kallikunnu Lift Irrigation project in Vengad Grama Panchayat is wo king very successfuly. The Chelambad Lift Irrigation Project in Vengad Grama Panchayath, is not working due to disconnection of electricity for the non-payment of electricity bill amounting to  $\gtrless$  25,000 Project Director has reported that arrangement has been made by Kuthuparamba Block Panchayat to clear the dues through Padsekhara Committee.

- II. Regarding Revenue Recovery action against Thalavoor Panchayath in Kollam District it is submitted that ₹ 88,653 had been recovered from Sri Joseph George, former President and remitted to Pathanapuram Taluk Office.
- III. In Malappuram District the water tank constructed in Cheriyamundam Grama Panchayath in Tanur Block is in good condition. Around 2000 families are using this water tank for their drinking water requirements.

### Recommendation

#### (Sl. No. 18, Para No. 65)

2.33 The Committee urges the department to take necessary steps to maintain an inventory of assets created under JRY in Panchayaths.

#### Action Taken

2.34 Work Registers have been maintained by the three tier panchayats for recording the details of assets created under JRY. The details, such as name of works, estimate amount, amount paid, mandays generated (SC/ST/Women), the nature of assets created have been recorded. With the launching of NREGS, in the place of SGRY, a work register in the following proforma is maintained by the PRIS in this regard.

# Recommendation

#### (Sl. No. 19, Para No. 66)

2.35 The Committee comes to know that the State Government had not conducted any evaluation of the implementation of the programme. The Committee urges the department to develop an effective monitoring system of the scheme. The Committee recommends that the share of the SC/ST under the employment generation scheme be increased to 50% as envisages in the guidelines. The Committee finds that there had been disparities in the wage rate between male and female workers. The Committee demands that the female workers should get what the fellow male workers are getting and there should not be any gender discrimination with regard to wage rate to the workers.

# Action Taken

2.36 The Committee's recommendation for evaluation of scheme by State Government is noted for future guidance. Regarding monitoring system, it may be submitted that elaborate monitoring system is envisaged for all the Centrally Sponsored Scheme at State, District and Block level. The state level Vigilance and Monitoring Committee is constituted with the Hon'ble Minister for Local Self Government as Chairman and the Principal Secretary, LSGD as member Secretary and Members of Parliament, Members of Legislature Assembly and Secretaries of Department as members.

The District Level Vigilance and Monitoring Committee is constituted with the Member of Parliament as Chairman and District Collector as Member Secretary and the Members of Legislative Assembly, President of PRIs and district level officers of the line department in the District as members. The Vigilance and Monitoring Committee reviews whether the schemes are implemented as per the guidelines issued by the Ministry of Rural development. Further, the Committee would consider all evaluation report of National Level Monitors and monitor the flow of funds at various channels including allocation and unspent balances. The progress of implementation of projects are also being reviewed.

Under the Erstwhile JRY/SGRY is 50%, in the case of Grama Panchayts for infrastructure development and 22.5% in the Block and District Panchayat as Government of India guidelines. This was strictly adhered to in all employment generation scheme implemented by the PRIs. In the present wage employment programme fund can be utilized for the land development of SC/ST and marginal farmers. A major share of the fund is utilized for the benefit of SC/ST families.

It is true that equal wages are not paid but now the problem has been rectified under NREGS.

# Recommendation

# (Sl. No. 20, Para No. 67)

2.37 The Committee urges the department to submit a list containing details of all recommendations of the evaluation studies of the Union Ministry of Rural development and the details of remedial measures taken by the State Government to that effect.

# Action Taken

2.38 The Ministry of Rural Development in its evaluation studies carried out through National Level Monitors in six Districts in Kerala has expressed satisfaction over the implementation of SGRY. It is observed that works undertaken under SGRY have been of great use to the village Community. The quality of works undertaken was good in all Districts. Muster Rolls have been maintained properly indicating the wage paid to workers. The works were sanctioned as per Action Plan. No major deviation from programme guidelines was observed by National Level Monitors. However in Kasargod District, it is observed that the village beneficiaries or Panchayth Officials are not properly maintaining the asset created under SGRY for want of funds.

In this respect it may be reported that as per para 4.6 of S.G.R.Y, Manual PRIs were permitted to spend 15% of funds on maintenance of public assets created under SGRY. As SGRY was discontinued w.e.f.01-04-2008, PRIs can maintain their assets using development fund or NREGS fund.

Thiruvananthapuram, 19th June, 2018. V. D. SATHEESAN, Chairman, Committee on Public Accounts.

# APPENT

# SUMMARY OF MAIN CONCLUSION/RECOMMENDATION

Sl.	Para	Department	Conclusion/Recommendations
No.	No.	Concerned	
1	1.3	Local Self Government (Rural Development)	The Committee notices that the expenditure of funds flowed through centrally sponsored schemes during the years 1992 and 1993 was 99% and during the year 1994 was 100%. The Committee directes to furnish the details of expenditure during those years to examine how the target was achieved.

# Kerala Legislature Secretariat 2018

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